

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

Dy. No. 459/JI/92

O. A. No. 106/92 199
T. A. No.

DATE OF DECISION 15-1-1992

Suja Chellan S Applicant (s)

Mr GP Mohanachandran Advocate for the Applicant (s)

Versus

Asstt. Superintendent of Respondent (s)
Post Offices, Trivandrum Nor Sub Dvn.
Trivandrum and another

Mr NN Sugunapalan, SCGSC Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. SP MUKERJI, VICE CHAIRMAN

&

The Hon'ble Mr. AV HARIDASAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement ? Y
2. To be referred to the Reporter or not ? NO
3. Whether their Lordships wish to see the fair copy of the Judgement ? NO
4. To be circulated to all Benches of the Tribunal ? NO

JUDGEMENT

(Mr SP Mukerji, Vice Chairman)

We have heard the learned counsel for both the parties on this application in which the applicant who has been working continuously as Extra Departmental Stamp Vendor in ISRO Post Office for the past 9 months and 23 days initially as a substitute and of late, continuing in that post even after the regular incumbent had been regularly promoted, has prayed that she should be regularly appointed as ED Stamp Vendor considering her past experience. Her further prayer is that her services should not be terminated till her claim for regular appointment is considered. The learned counsel for the applicant conceded that even as a provisional ED Stamp

Vendor, the applicant has no right to be automatically regularised in the post without going through a proper selection process prescribed. The learned counsel for the applicant has no objection if the applicant is also considered ~~being~~ ^{as} a working ED Agent for regular appointment to the post and ~~is~~ maintained in the post till a regular appointment is made.

The learned counsel for the respondents accepts this position also.

2. In the circumstances, we admit this application and close the same with the following directions to the respondents:

- a) The applicant also should be considered for regular appointment to the post of ED Stamp Vendor, ISRO Post Office even though her name is not sponsored by the Employment Exchange.
- b) The fact of her previous experience also should be kept in view in making the regular selection, and
- c) the services of the applicant as ED Stamp Vendor in her present capacity should not be terminated till a regular appointment is made ~~and~~ ^{or} in accordance ~~is~~ with law.


(AV HARIDASAN)
JUDICIAL MEMBER


(SP MUKERJI)
VICE CHAIRMAN

15-1-1992

trs